

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 633/2014

New Delhi, this the 31st day of July, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Neeraj Saxena
Ex. ASI & No. 4374/D,
H. No. G-1`4, Police Colony,
Palam Airport, Delhi.Applicant

(By Advocate : Mr. Sachin Chauhan)

Versus

1. Govt. of NCT
Through the Administrator
Lt. Governor,
Raj Niwas, Delhi.
2. The Commissioner of Police,
Police Hd. Qtrs. I. P. Estate,
New Delhi.
3. Dy. Commissioner of Police,
North-West, Delhi,
4. Jt. CP, South-Western Range,
Police Hd. Qtrs. I.P. Estate,
New Delhi.Respondents

(By Advocate : Ms. Harvinder Oberoi)

O R D E R (ORAL)

The applicant was removed from service from the Delhi Police as a result of the disciplinary proceedings initiated against him as well as the conviction handout to him, by a Criminal Court. The O.A is filed challenging the order of the removal.

2. Learned counsel for applicant and learned counsel for respondents submit that the facts of this case are similar to those in O.A No. 1528/2014 in Harish Chand Khulbe Vs. Govt. of NCTD & Ors. Through an order dated 22.05.2019, this Tribunal refused to interfere with the order of punishment but observed that in case the applicant is acquitted in the Appeal preferred by him against the order of conviction, it shall be open to him to approach the appropriate authority for necessary modifications.

3. Following the same, we dismiss the O.A but leave it open to the applicant to approach the Disciplinary Authority in case the appeal filed by him before the Hon'ble Delhi High Court against the conviction of sentence handout of the Trial Court is allowed and he is acquitted. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Mbt/